

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00500/2019

Dated Monday the 8th day of April Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

C. Muniraj
No. 1/243 E Nirmala Nagar
Kullanur
Dharmapuri District, PIN – 636 705. ... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India
Rep. by the Secretary
Department of Posts
Ministry of Communications
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

3. The Postmaster General
Western Region (TN)
Coimbatore – 641 002.

4. The Assistant Director (Staff)
O/o. Postmaster General
Western Region (TN)
Coimbatore – 641 002.

5. The Superintendent of Post Offices
Dharmapuri Division
Dharmapuri – 636 701. ... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this OA seeking the following reliefs :

- "i. To call for the records of the 4th respondent pertaining to his order which is made in No. STA/Misc/Dlgs dated 17.12.2018 and set aside the same; consequent to,
- ii. direct the respondents to treat the RTP service of the applicant for the purpose to advance the TBOP, BCR, MACP etc., in accordance with the Directorate instructions contained in letter dated 21.02.2018 as in the cases of Andhra Circle (Hyderabad) and Kerala Circle of the Postal Department to the applicant and extend all the service and other attendant benefits and to pay the arrears of pay and allowances to the applicant; further to,
- iii. direct the respondents to revise and re-fix the retirement service benefits of the applicant and also to pay the arrears of pension to the applicant; and
- iv. To pass such further orders."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant would be satisfied if this OA is disposed of with a similar order as in OA 493/2019 dt. 05.04.2019.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents and submits that he had no objection to a similar order being passed in this OA.

4. On perusal, it is seen that OA 493/2019 had been disposed of with leave to the respondents to recall the impugned order therein dated 21.02.2019 and pass a fresh, reasoned and speaking order strictly in accordance with the directions of this Tribunal in OA 1545/2018 dated 16.11.2018. Accordingly, we deem it appropriate to dispose of this OA with leave for the respondents to recall the impugned order dt. 17.12.2018 and pass a reasoned and speaking order strictly in accordance with the directions of this Tribunal in OA 1545/2018 dt.

16.11.2018 within a period of two months from the date of receipt of a copy of this order.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

08.04.2019

SKSI